

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-697(PB)/2022

IN THE MATTER OF:

State Bank of India
Vs
Mr. Ram Lal Gupta

.... Petitioner

.... Respondent

Order under Section 95 (1) of (IBC)

Order delivered on 09.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Pankaj Kumar Gupta, RP in person
For the SBI : Adv. Raveena Rai, Adv. Moha Paranjpe

ORDER

IA-2776/2024

When the matter was called out, RP appeared in person and stated that pursuant to earlier order, he has served report upon the three Personal Guarantors who are in judicial custody (two of them are in Tihar Jail and third one is in Rohini Jail) and the same has been received by them through Jail Authorities. He has shown a copy of the same in which it is recorded by Mr. Raj Kumar Gupta, one of the Personal Guarantors who is in Tihar Jain that ***“an advocate would be appearing on his behalf”***. There is no confirmation on behalf of the Personal Guarantor who is in Rohini Jail.

Today, none appeared on behalf of the Personal Guarantors. In all three matters i.e. **(IB)-666(PB)/2022, (IB)-697(PB)/2022 & (IB)-698(PB)/2022**, the proceedings are same. In the interest of justice, we deem it appropriate to give one more opportunity to the Personal Guarantors. List the matter on **28.08.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)